

(e) if so, what steps have been taken to improve the sanitary conditions and for urbanisation of the colony, in order to mitigate the hardships of the residents?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) and (b) The Municipal Corporation of Delhi has reported that the existing portion of the 100 feet wide road has been constructed by the DDA. The remaining portion is to be constructed by the P.W.D. (Delhi Administration). This part of the road is falling in the alignment of the Master Plan Road for which survey is being conducted by the P.W.D. to examine the feasibility as per.

(c) The Municipal Corporation of Delhi has reported that it is connected through Roadway road to other motorable road in the area.

(d) and (e) It is reported that five Safai Karmacharies have been deployed for day-today-cleanliness of the colony. Desilting of out-fall Nallah has been done as a pre-monsoon drive. The Delhi Water Supply Sewage Disposal Undertaking has also reported that estimates have been prepared by them for providing internal sewers in this colony.

Encroachment of Public Place in Sangam Vihar, New Delhi

3424. Will the Minister of URBAN Development be pleased to refer to the answer to Unstarred Question 1750 given in Rajya Sabha on 2nd August, 1991 and state:

(a) whether it is a fact that SDM of South District in his decision in case No. 14/SDM.91 on 13th January, 1992, had ordered the SHO Okhla Police Station to enquire into the whole ambit of the conspiracy to sell off the Government land in Sangam Vihar, New Delhi; and

(b) if so, what action Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) Yes, Sir.

(b) Delhi Police reports that the enquiry report was submitted to SDM, South District.

Encroachment of Public Land in Shyam Vihar, New Delhi

3425. SHRI N. E. BALARAM: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1750 given in the Rajya Sabha on the 2nd August, 1991 and state:

(a) whether it is a fact that S.D.M. of South District had sent a letter to D.C.P. South District vide No. F/SDM/SC/1440 dated 30th August, 1991 for registering a case against the erring persons and to stop the encroachment on the said Gaon Sabha Land;

(b) if so, whether the case has been registered against the erring persons; and

(c) if not, what are the persons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Yes, Sir.

(c) Does not arise in view of (b) above.

Allotment of shops to pavement vendors of Janpath Lane, New Delhi

3426. SHRI SAMAR MUKHERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether Government's attention has been drawn to the news item which appeared in the 'Navbhara Times', New Delhi, dated the 14th July, 1992 regarding alleged irregu-